

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/50/2014

Date : 30.04.2014

The Trainee CJ(JD)-cum-JMs are hereby placed under the District & Session Judges for second phase field Training from **05th May, 2014** to **16th August, 2014** as follows:-

S.NO.	NAME OF TRAINEE RJS OFFICER SHRI/SMT./MS./DR.
JODHPUR METROPOLITAN	
1.	MANISH HARJAI
2.	BHAWNA BHARGAVA
3.	DUDA RAM KHOKER
4.	ASHISH KUMAR KUMAWAT
5.	SEEMA DHAKA
6.	ARTI MAHESHWARI
7.	RENU SINGLA
8.	MUKESH CHAWLA
9.	RAVIKANT SONI
10.	VIKAS KALER
11.	RESHMA KHAN
12.	PURVA CHATURVEDI
13.	SUSHMA SHARMA
14.	NARAYAN PRASAD
15.	AMBIKA SOLANKI
16.	MAHENDRA SOLANKI
17.	NUKESH BHAGORA
18.	SURENDRA CHOUDHARY
JODHPUR DISTRICT	
1.	SAMEEKSHA GAUTAM
2.	MANISHA SHARMA
3.	NEHA SHARMA
PALI	
1.	MAHAVEER SINGH CHARAN
2.	RAMESH KUMAR KAROL
AJMER	
1.	KIRTI SINGHMAR
2.	GEETA PATHAK
3.	ARCHANA GUPTA.
4.	YUVRAJ SINGH
5.	PRIYA TAWRI
6.	KARUNA SHARMA



S.NO.	NAME OF TRAINEE RJS OFFICER SHRI/SMT./MS./DR.			
7.	SUNITA BERA			
8.	RAMKANYA SONI			
9.	PRADEEP KUMAWAT			
10.	UMESH VEER			
11.	SUMAN SAHARAN			
12.	KAMAL KUMAR VERMA (SONI)			
13.	PRAVEEN BANU			
14.	JYOTSNA MEENA			
15.	GOVIND RAM MEENA			
16.	NAMRATA PAREEK			
17.	JYOTI SINGH MEENA			
18.	NEELAM MEENA			
19.	GUNJAN GOYAL			
20.	CHETAN KUMAR GOYAL			
NAGAUR (MERTA)				
1.	NAGENDRA SINGH			
2.	MANOJ KUMAR NIMORIYA			
3.	ABHISHEK KODAP			
4.	KRISHNA TANWAR			
BHILWARA				
1.	SARITA CHAUDHARY			
2.	MAMTA MENARIA			
3.	KAVITA RANAWAT			
4.	NIKHIL SINGH			
5.	SEEMA KAROL			
TONK				
1.	HARISH KUMAR			
2.	KIRAN KUMAR CHOUHAN			
BIKANER				
1.	POONA RAM GODARA			
2.	VIKAS ACHRA			
3.	BHANWAR SINGH			
4.	NAVEEN KUMAR KILANIYA			
CHURU				
1.	SNEHLATA JHAKAR			
2.	RAHUL CHAUDHARY			
3.	VIKAS KUMAR SWAMI			
4.	PRIYANKA PAREEK			
BHARATPUR				
1.	SANTOSH KUMAR BAIRWA			
2.	SAVITRI SINGH			
3.	SARITA YADAV			
4.	MAMTA SAINI			
5.	PRAKASH CHANDRA MEENA			
6.	KANA RAM MEENA			

S.NO.	NAME OF TRAINEE RJS OFFICER SHRI/SMT./MS./DR.
7.	SHER SINGH MEENA
8.	HARI MOHAN MEENA
9.	POORAN SINGH MEENA
JAIPUR METROPOLITAN	
1.	UTTAMA MATHUR
2.	KAMAL KUMAR
3.	DIMPLE JANDEL
4.	RENU SHAKEET
5.	MANISH KUMAR AGARWAL
6.	ANURADHA DADHICH
7.	MANDVI RAJVI
8.	LEKHPAL SHARMA
9.	VIPIN BISHNOI
10.	PRIYANKAR SIHAG
11.	VIJENDRA KUMAR
12.	KALU RAM
13.	PARTAP SINGH MEENA
14.	SHALINI SHARMA
15.	REKHA RANI
16.	RAJDEEP KAUR
17.	VINEET KUMAR
JAIPUR DISTRICT	
1.	KRISHNA MEENA
2.	SURENDER KAUSHIK
3.	MAHESH SINGH MEENA
DAUSA	
1.	RAMESH KUMAR
2.	RITU PANWAR
3.	RAJ PAL MEENA
KOTA	
1.	RICHA CHOUDHARY
2.	MOHAMMED AZAM
3.	NILESH SINGH CHOUDHARY
4.	RANVEER SINGH
5.	RAJESH KUMAR MEENA
6.	ANJUM KHAN
UDAIPUR	
1.	GARIMA SOUDA
2.	GAURAV SHARMA
3.	MANOJ TIWARI
4.	VIKAS MARAG
5.	POONAM MEENA
6.	SURENDRA KUMAR
7.	MANORAMA MEENA
8.	RAVI KANT MEENA

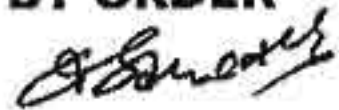
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**S.NO. NAME OF TRAINEE RJS OFFICER
SHRI/SMT./MS./DR.**

CHITTORGARH

1. ASHUTOSH SINGH ARHA
2. SUNITA NASVARIYA
3. NAVEEN KUMAR JHARWAL

BY ORDER



REGISTRAR ADMN.

TRAINING PROGRAM FOR NEW RJS OFFICERS: 2013-14

NORMS FOR THE SECOND PHASE FIELD TRAINING UNDER SUPERVISION AND CONTROL OF DISTRICT JUDGES

Three & half months (from 05.05.2014 to 16.08.2014)

1. The trainee officers, to whom extensive training for Four and Half months (both at institution and in the field) has been imparted, will be given field attachment to actively assist in discharge of administrative, quasi judicial and judicial functions. The District Judge of the concerned judgship will nominate a Judge Incharge Training, in consultation with Director, RSJA whom the trainee officers will submit a report in second half of the Friday of each week. Trainee officers will share their experiences of the week with Judge in-charge training and Judge in-charge training will check it and will guide the trainee officers. The Judge in-charge will further solve their problems (if any). In the event of judge in-charge training being on leave, the District Judge concerned him self will discharge the functions (relating to training) of Judge in-charge training.
2. All Trainee Officers are directed to maintain their daily diary and to record therein the details of the various works performed by them on each day. Diary shall be placed before the Officer with whom; she/he is attached, on every following day for his perusal. Each trainee officer shall jot down the unresolved problems (both factual and legal) arising during the course of proceeding and to note down the same in their daily diary to discuss at Academy.
3. During this period, the trainee officers are required to make an in-depth study relating to various legal provisions, their importance during the Court/case hearing in respect of all the topics on which they were imparted short-term field visit trainings during the First Phase Field Training so that they become more acquainted with the subject-matters and are able to discharge their duties effectively as and when required.
4. Apart from the learnings prescribed for first phase Field Training, the job chart of trainee officers shall inter-alia include jobs prescribed hereafter. These jobs shall be performed by the trainee officers according to the priority and preferences mentioned herein. The Principal District Judges and the concerned Presiding Officers will ensure that each trainee officer may, apart from experiencing the practical learning of Civil and Criminal work, actively assist in discharge of administrative, quasi judicial and judicial functions :

A. Judicial and quasi Judicial Functions:

Functions to be discharged independently:

- (i) Dying Declaration.
- (ii) Recording of statement u/s 164 Cr.P.C.
- (iii) Recording statement of witness in Civil Matters: The trainee judicial officers may be appointed by the Courts including the courts of District Judges/ Additional District Judges/ Senior Civil Judges as Commissioner for recording statement of witnesses.
- (iv) Test Identification Parade of Person and Property.
- (v) The duties relating to holding Inquest and to submit Report U/s 176 Cr.P.C..

To provide assistance to the Presiding Officer with whom trainee is attached:

- (i) Assistance may be taken for preparing remand and bail order, orders relating to disposal of property and in proceedings u/s 446 Cr.P.C. Assistance may be further taken in preparing draft order in cases involving petty offences, proceedings u/s 82 and 83 Cr.P.C. so also, proceedings u/s 299 Cr.P.C.
- (ii) Assistance may be taken in preparing draft orders of Interim Maintenance u/s 125 Cr.P.C. or under Domestic Violence Act. In conducting Enquiry u/s 200 and 202 Cr.P.C., passing cognizance orders, passing orders on protest petition/ final reports and on application u/s 267 Cr.P.C.
- (iii) Their assistance may be taken in preparing draft issues, draft charge, draft questions to be put to the accused u/s 313 Cr.P.C..
- (iv) They may hold Legal Literacy Camp under supervision and control of the Secretary/ Full time Secretary.

B. Administrative Functions:

The trainee officer may be independently appointed as officer-in-charge of centralized administrative sections of the District Court/cluster of Courts on rotational basis, so that, each officer may get conversant with the affairs of each and every section and at the same time, the burden of judicial officers posted in various courts may be shared. Care shall be taken in rotating trainee officers in different sections in such a way that each of them gets an opportunity to discharge functions of that section for at least 10 days. In addition, they may be inducted as an additional member in DPC; additional member in screening committee under Rule 53 of RCS Pension Rules, 1996 etc..

As far as possible, the first and last working hour of the day will be utilized for discharging administrative functions and rest of the working hours will be utilized for discharging judicial and quasi judicial functions.

The trainee officers shall perform administrative functions of various centralized sections without hampering the court training/ working, preferably 1 to 2 hours.

To improve managerial skills and administrative capacity, the trainee officers shall be associated in event management as and when occasion arises.